

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s).
9851/2014

(Arising out of impugned final judgment and order dated
22/10/2013 in CRLA No. 2927/1982 passed by the High Court of
Judicature at Allahabad)

STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

CHHANGA & ANR.
(Office report for directions)

Respondent(s)

Date : 03/11/2015 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ARUN MISHRA
[IN CHAMBERS]

For Petitioner(s) Mr. Vikas Bansal, Adv.
Mr. Mukul Singh, Adv.
Mr. Gaurav Dhingra, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Ten days' time is granted to learned
counsel for the petitioner to cure the defects
as pointed out by the Registry in the office
report failing which the special leave petition
shall stand dismissed without further reference
to the Court.

(Neeta)
Sr. P.A.

(Suman Jain)
Court Master